

C. A. T. Jodhpur Bench

Date of Order	Order
	OA No. 545/95.

Khushwant Singh Vs. UOI & ors.

15.1.96.

Present: None.

ORDER

This OA has been transferred by the Principal Bench, New Delhi to this Bench of the Tribunal in view of the order dated 8.12.95 recorded in the order sheet at PT No. 232/95. It appears that the applicant had moved an application for transfer of this OA to this Bench of the Tribunal on the ground that the applicant has now been posted at Jodhpur. This application has been allowed for the reasons recorded in the order sheet dated 8.12.95. The direction for transfer of this application to this Bench of the Tribunal has been given by Hon'ble V.C.(J), Principal Bench, New Delhi.

2. Section 25 of the Administrative Tribunals Act, 1985 reads as under:-

"25. Power of Chairman to transfer cases from one Bench to another- On the application of any of the parties and after notice to the parties, and after hearing such of them as he may desire to be heard, or on his own motion without such notice, the Chairman may transfer any case pending before one Bench, for disposal, to any other Bench."

Obviously, therefore, it is only the Hon'ble Chairman of the Tribunal who has the power to transfer an application from one Bench of the Tribunal to another. It would, therefore, not be a

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
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valid and legal action on our part to adjudicate upon this OA in this Bench of the Tribunal, since the order to transfer the OA from the Principal Bench has not been passed by the Hon'ble Chairman. Therefore, the file of the present OA is returned to the Principal Bench of the Central Administrative Tribunal at New Delhi for necessary action.


 (O.P. SHARMA)
 Member (A)


 (GOPAL KRISHNA)
 Vice Chairman

On Complaine letter
 issued and with file.
 Date with entry →
 dated .

